Central Administrative Tribunal Principal Bench, New Delhi.



DA-1276/94

HON'BLE MR. DUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN HON'BLE MR. S.P. BISWAS, MEMBER (A)

New Delhi this the 19th day of November, 1996.

Shri Brahama Upadhyay, S/o Shri Sheetal Upadhyay, C/o Shri Babu Ram Debey, Prem Kunj, Near Malakpur, Khanjarpur, Roorkee-247 667.(UP).

Apolicant

(through Shri K. N. Bahuguna, advocate)

versus

- 1. Council of Scientific & Industrial Research
 'ANUS ANDHAN BHAVAN'
 Rafi Marg,
 New Delhi-1.
 through its Joint Secretary (A).
- 2. Director,
 Central Building Research Institute,
 Roorke-247 667(UP).
- 3. Shri Ranveer Singh, S/o Shri Lal Singh, R/o Malakpur, Khanjarpur, Roorke-247 667.
- 4. Shri Vikram Pal,
 working as Peon,
 Central Building Research Institute,
 Roorke-247 667.
- 5. Shri Hira Lal,
 working as Peon,
 Central Building Research Institute,
 Roorke-247 667(UP). Respondents

(through Shri V.K. Rao, advocate)

The application having been heard on 19.11.1996 the Tribunal on the same day delivered the following:

OR DER Chettur Sankaran Nair (J), Chairman

Applicant seeks a direction to second respondent to engage him as a casual labourer on the basis of the

order in OA-1941 and 1989 to 1993 of 1989. It is not clear whether he was a party to those orders. Even if he were, one order cannot be enforced through an independent original application. We decline jurisdiction and dismiss the application. No costs.

Dated, the 19th day of November, 1996.

(S.P. Rismas)
Member (A)

(Chettur Sankaran Nair(J)) Chair**m**an

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